

[*Translation*]

AD-HOC Employees in Census Department of Rajasthan

4597. SHRI THAN SINGH JATAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons appointed through Employment Exchanges in the Census Department of Rajasthan during 1980-81;

(b) whether they have been deprived of the facilities and benefits given to other employees as they are being treated as ad-hoc employees;

(c) if so, the reasons for not regularising their services even after such a long period of service; and

(d) whether Government propose to regularise their services?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 146 persons (including 122 on consolidated salary)

(b) Only 16 out of 146 persons recruited through the Employment Exchange during 1980-81 are now working on ad-hoc basis. They have been allowed the facilities and benefits given to other employees in the matter of leave, annual increments and medical facilities except the membership of Group Insurance Scheme, declaration of Quasi-Permanency, seniority etc.

(c) and (d). Recruitment of these employees was made against purely short term posts created for 1981 census by direct recruitment through the Employment Exchange instead of by promotion stipulated in the Recruitment Rules. The posts are being continued on a year to year basis for attend-

ing to the residuary work of 1981 census. It is now proposed to adjust these posts against 1991 census posts. The Government will consider the question of regularisation of their services subject to the availability of regular posts and their eligibility and suitability for regular employment.

[*English*]

Agreement with FAO Regarding Technical Co-operation with NDDB

4598. SHRIGUMAN MAL LODHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any agreement has been signed by Government with Food and Agriculture Organisation concerning technical co-operation with the National Dairy Development Board; and

(b) if so, the terms and conditions thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Yes, Sir. An agreement between Government of India and Food and Agriculture Organisation (FAO) was signed on 8th February, 1990 covering US \$ one million under the Funds-in-Trust arrangement. Under this agreement, FAO shall be responsible for provision of experts, consultants, training and equipment to the National Dairy Development Board for implementation of Operation Flood-III.

Construction of Cannanore-Thalparamba Bye-Pass in Kerala

4599. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any representation has been received for construction of the cannanore-